

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3
Respondents.

free copy
of the order
O.A. 4-12-2K given
to the both
counsel.

Patu
4/12

Th
S.O

Notice with
copy of the
order O.A. 4-12-2K
sent to all
counsel by
e-mail, post and
hand

Patu
4/12
S.O

Memo at
O.A. for
withdrawal
of O.A.

Patu
4/12

Bench

Copies of order
O.A. 4-12-2K
transferred to counsel
for Resp and Pet to
the petitioner.

Patu
4/12

S.O

Let a copy of this order be given to
the petitioner in person and to the Sr. Special
Counsel Mr. Mohanty.

Vice-Chairman
11/12/2000

Member (Judicial)

02. Order dated 11.12.2000

Seen the memo dated 6.12.2000 filed
by the petitioner stating that he does not
want to pursue the O.A. and he may be
permitted to withdraw the same. As the
learned counsels have abstained themselves
from attending court, we are not able
to hear Mr. Ashok Mohanty, learned senior
counsel for the respondents.

In view of memo filed by the petitioner,
O.A. is disposed of as not being pressed.
Counter filed by the respondents be kept
on record.

Vice-Chairman
11/12/2000

Member (J)